

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY SIXTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE JUSTICE MOUSHUMI BHATTACHARYA**

**WRIT PETITION NO: 2643 OF 2021**

**Between:**

Sai Prakash Pasumarthy, (DIN 02022202) 5/0. Late Shri Hanumantha Rao Pasumarthy, Aged about 58 years, Occ Promoter Director and Majority shareholder of Acumen Software Technologies Limited (CIN No. U72200TG1998PLCO29196), Herein after referred to as the company having its registered office at 6-3-866/1/1, 2 and 3, Greenlands, Punjagutta Hyderabad, Rio. 2-22-174, Margadarshini Society, Rasoolpura, Secunderabad - 500 003

**...PETITIONER**

**AND**

1. Union of India, Represented by the Secretary, Ministry of Corporate Affairs, A Wing, Shastri Bhavan, Rajendra Prasad Road, New Delhi - 110 001.
2. The Registrar of Companies of Telangana, 2nd Floor, Corporate Bhavan, GSI Post, Tattiannaram, Nagole, Bandlaguda, Hyderabad - 500 068.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus or any other appropriate writ, Directing the RoC to invalidate the following illegal e-forms DIR12 dated 21/07/2016, MGT14 dated 13/04/2017, INC22 dated 5/02/2019 and DIR12 dated 5/02/2019 filed by various unauthorised persons in the name of the company on www.mca.gov.in and inform this Honble court in this regard. 2.Declare the proceedings of the RoC under the notice with ref. no. RAP/IC/29196/2016/JMR/672 dated 11/05/2016 (Annexure P4) and the closure letter of RoC with Ref.No.RAP and TG/IC/29196/2016 dated 17/06/2016(Annexure P9) as illegal and the proceedings under these notices as void and direct the RoC to communicate to the petitioner these documents as withdrawn. 3.Directing the RoC not to take any further action on the notice dated 15/07/2019 with Letter

No.ROCH/248(1)/Removal/29196/2018 sent U/Sec. Section 248 of CA to me. 4.Directing the RoC to furnish certified copies of all documents applied within 15 days of applying for them and also furnish certified copies for pending applications to me though they were applied by the companys statutory auditor as he has passed away in October 2020. 5.Direct the RoC to allow six months from the date the registered office building and the banks accounts of the company are open and come to my control whichever is later to comply with all statutory compliances and mandatory e-forms pending to be filed from the companys side without imposition of penalty and proecution. 6.Directing the RoC to show genuine directors in the master data of the company on www.mca.gov.in as it appeared as shown in Annexure P7 before the data was illegally altered. 7.Allow costs of this petition.

**IA NO: 5 OF 2021**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass orders directing the respondents to invalidate the following illegal e-forms filed by various unauthorized persons in the name of the company on www.mca.gov.in without any further notices to anyone. i.DIR12 dated 21.07.2016 ii.MGT14 dated 13.04.2017 iii.INC22 dated 5.02.2019 iv. DIR12dated 05.02.2019 and as a consequence ,show genuine directors as per Annexure 7 of the affidavit accompanying the writ petition and inform this Hon'ble court in this regard.

**IA NO: 1 OF 2021**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass order/orders directing the 2nd respondent to deliver by post therapies of the certified copies applied for whose receipts are AnnexuresIP24, P25, P26, P27, and P28. to the petitioner at his address which is 2-22-174, Margadarshini Society, Rasoolpura, Secunderabad wthin 15 days and inform this Hon'ble court accordingly.

**IA NO: 3 OF 2021**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass order/orders directing the RoC to allow six months time to comply with all statutory compliances from the time the bank accounts are opened and the registered office building owned by the company comes to the petitioner's control, whichever is later, without any penalties being levied and any further prosecution in this.

**IA NO: 1 OF 2022**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased prayed that the 2nd respondent may be directed to show the status of the DIN of the petitioner as "approved" in its records and also reactivate the DIN for filing documents on the Ministry of Corporate Affairs web-portal with immediate effect.

**IA NO: 2 OF 2021**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass order/orders directing the respondents to show the names of genuine directors of the company in the RoC records, visible to public view on www.mca.gov.in as per Annexure P6 of the affidavit of the Writ Petition and inform this Hon'ble court in this regard

**IA NO: 4 OF 2021**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an order directing the RoC not to take any further action on the notice dated 15/07/2019 with Letter No. ROCH/248(1)/Removal/29196/2018 sent U/Sec. Section 248 of the Companies Act 2013 to the petitioner.

**Counsel for the Petitioner : SRI SYED MOUNIS JAFER ABIDI**  
**Counsel for the Respondents: SRI GADI PRAVEEN KUMAR,**  
**DY.SOL.GENERAL**

**The Court made the following: ORDER**

**THE HON'BLE JUSTICE MOUSHUMI BHATTACHARYA**

**WRIT PETITION NO. 2643 OF 2021**

Mr. Sai Prakash Pasumarthy (party-in-person).

**ORDER:**

The petitioner appearing in-person seeks to withdraw the writ petition and places a letter dated 21.11.2024 addressed by him to the Registrar (Judicial).

2. The letter dated 21.11.2024 is taken on record.

3. W.P.No.2643 of 2021 is accordingly dismissed as withdrawn.

Interim orders, if any, shall stand vacated and all connected applications are disposed of. There shall be no order as to costs.

**SD/- P. PADMANABHA REDDY  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To,

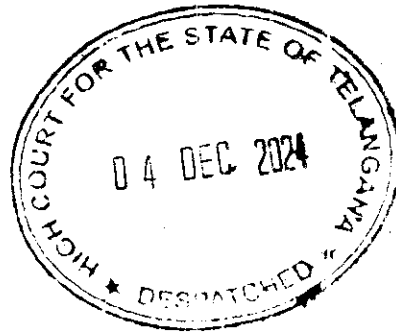
1. The Secretary, Ministry of Corporate Affairs, A Wing, Union of India, Shastri Bhavan, Rajendra Prasad Road, New Delhi - 110 001.
2. The Registrar of Companies of Telangana, 2nd Floor, Corporate Bhavan, GSI Post, Tattiannaram, Nagole, Bandlaguda, Hyderabad - 500 068.
3. One CC to SRI SYED MOUNIS JAFER ABIDI, Advocate. [OPUC]
4. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
5. Two CD Copies.

BSK/BSK



**HIGH COURT**

**DATED:26/11/2024**



**ORDER**

**WP.No.2643 of 2021**

**DISMISSING THE WRIT PETITION  
AS WITHDRAWN  
WITHOUT COSTS**

(P)  
2/2/24  
lws